CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 391/GT/2019

Subject	:	Petition for determination of generation tariff for 2019-24 tariff period under Regulation 9(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of 1000 MW Karcham Wangtoo Hydro Electric Project (KW HEP) (Received by remand)
Petitioner	:	JSWHEL
Respondent	:	PTC India Limited and 8 others
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aman Anand, Advocate, JSWHEL Shri Aman Dixit, Advocate, JSWHEL Shri Natasha Debroy, Advocate, JSWHEL Ms. Srishti Gupta, Advocate, JSWHEL Shri Ravi Kishore, Advocate, PTC Ms. Deepti Dash, Advocate, PTC Shri Anand K. Ganesan, Advocate, PSPCL Mr. Amal Nair, Advocate, PSPCL Ms. Radhika Gaur, Advocate, PSPCL

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, learned counsel for the Petitioner submitted that the matter had been remanded to the Commission for consideration of Notional IDC on equity during the construction stage at the time of truing-up, with carrying cost to be reckoned from the date of filing of the truing-up Petition until its adjustment, and for a prudence check of the data submitted towards the additional IDC.

3. Learned counsel for the Respondent, PSPCL, sought one week's time to file its reply in the matter.

4. The Commission, after hearing the parties, reserved its order in the matter, and granted time to the Respondents to file a reply, on or before **26.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **1.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)